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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 29/252/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

Name of the Company:

Prafull Mehta & Anr.

V/s.

ROC, Gwalior

Section of the Companies Act:

Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. DIXIT SHAH

PCS

Discit. D. St

2.

ORDER

Learned PCS Mr. Dixit Shah present for Appellant. None present for Respondent.

Appellant filed copies of share certificate and Memorandum and Article of Association to show that petitioner is a member of M/s EEE IT Solutions Pvt Ltd.

Appeal is admitted.

Appellant is directed to serve copy of application along with copy of this order on ROC.

ROC shall file its objections, if any serving copy in advance to other side.

List the matter on 22.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of October, 2017.